

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 380 OF 2018 &  
IA NO. 1735, 1736, 1737 OF 2018**

**Dated: 02<sup>nd</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**H-Energy Private Limited ...Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sakya Singha Chaudhary  
Ms. Astha Sharma

Counsel for the Respondent(s) : Mr. Utkarsh Sharma  
Ms. Kaveri Vats for PNGRB

**ORDER**

Learned counsel representing Petroleum & Natural Gas Regulatory Board (P&NGRB) submits that after issuance of Letter of Intent (LOI), now Letter of Authorization (LOA) process is in progress which may take some more time for completion.

List this matter for hearing on **12.07.2019**, as agreed by learned counsel for both the parties.

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
vt/pk

**(Justice Manjula Chellur)**  
**Chairperson**